

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 36/TT/2026

Date: 21.5.2026

To

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Moga-Hissar-Bhiwani Transmission System in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026:-

2019-24 and 2024-29 period

- a) Kindly provide the Item-wise / equipment break-up of ACE and De-cap claimed under the replacement for the 2019-24 and 2024-29 tariff period:

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2019-24					De-Cap claimed in 2019-24				
							2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24

1																
2																
3																

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2024-29					De-Cap claimed in 2024-29				
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29
1																
2																
3																

- a) Provide Form-9C in Excel format for 2019-24 and 2024-29 Tariff Period.
 - b) Provide justification for spill-over of approved ACE from 2019-24 period into 2024-29 period in respect of the transmission assets.
 - c) Provide the exact regulation under 25(2) of the 2019 and 2024 Tariff Regulations for which the Additional Capital Expenditure (ACE) proposed is claimed in the 2019-24 and 2024-29 Tariff period.
 - d) Provide the Item/equipment-wise and year wise break up new Additional Capital Expenditure (ACE) proposed in 2019-24 and 2024-29.
 - e) For Additional Capital Expenditure (ACE) proposed under 25(2) of 2019 and 2024 Tariff regulation, provide Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
 - f) Provide the basis for cost estimation of ACE claimed under regulation 25(2) along with technical justification and cost benefit analysis.
 - g) The failure of the current transformer and potential transformer are common phenomena in the operation of substation. Provide justification for claiming the cost of the same in ACE rather than considering it in O&M.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

S/d
(Kamal Kishor)
Deputy Chief (Legal)